

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

218. C.P. (IB)/644(MB)2021

IN THE MATTER OF

State Bank of India

... Petitioner

Vs

Mrs. Pushpa Avarsekar

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the FC: Adv. Priyank Jadav (PH)

For the Respondent:

ORDER

The RP has already filed the Report and the same was taken on record vide order dated 05.07.2023. There is no response filed by the Respondent. The Respondent is granted one more opportunity to file his response to the Report of the RP. No further adjournment shall be granted. Adjourned to **23.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //